

(JS)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**

CP No.691 of 2011

IN

OA No.867 of 2011

New Delhi this the 18<sup>th</sup> day of October, 2011

**Hon'ble Shri Shailendra Pandey, Member (A)**  
**Hon'ble Dr. Dharam Paul Sharma, Member (J)**

1. Anand Kumar  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
2. Chetan Prakash,  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
3. Chander Bhan,  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
4. Vinod Prakash  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
5. Ombir Singh  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
6. Sukhbir Singh,  
Working as Elect. (S/C)  
GE (P) West Delhi.-10
7. Idrsh Mohd.  
Working as Elect. (S/C)  
GE (P) West Delhi.-10

.... Applicants

( By Advocate Shri Yogesh Sharma )

**VERSUS**

1. Shri Lt. Genl. M.C. Badhani  
Engineer-in-Chief (Delhi Zone)  
Army Headquarters, E-In-C Branch,  
Kashmir House, Ministry of Defence, Delhi.

(Pa)

2. Shri Major Pawan Kumar  
 Garrison Engineer (P), (West)  
 MES, Ministry of Defence, Delhi Cantt.-10.  
 ..... Respondents  
 ( By Advocate Shri R.N. Singh )

**O R D E R (ORAL)**

**Shri Shailendra Pandey, Member (A) :**

The respondents' counsel submits that the respondents have challenged the order of this Tribunal passed in the Original Application before the Delhi High Court and the order passed by this Tribunal has been stayed. However, on 2.2.2011, the same was dismissed for default and non-prosecution. However, CM has been moved for restoration of the said Writ Petition which is coming up for hearing on 14.11.2011.

2. In view of the above, it is clear that there is no willful disobedience of this Tribunal's order. Accordingly, CP is closed with liberty to the applicants to revive the same, if need be.



**(Dr. Dharam Paul Sharma)**  
**Member (J)**



**(Shailendra Pandey)**  
**Member (A)**

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